

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DAMANI INFRACON PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	DAMANI INFRACON PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	5 th March, 2007
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70200WB2007PTC113899
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office address as per the MCA Records: P-32, Kasba Industrial Estate, Phase-1, D.D. House, 1 st Floor, Kolkata- 700107, West Bengal.
6.	Insolvency commencement date in respect of corporate debtor	25 th May 2022 as per the order of the said date of Hon'ble National Company Law Tribunal, Bench at Kolkata (Order received by IRP on 27 th May, 2022)
7.	Estimated date of closure of insolvency resolution process	20 th November 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Kanchan Dutta Reg No: IBBI/IPA-001/IP-P00202/2017-18/10391
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Chatterjee International Centre, 14 th Floor, Flat No. 13A, 33A J.L. Nehru Road, Kolkata 700071 Email id: kanchan@kgrs.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Chatterjee International Centre, 17 th Floor, Flat No. 13A, 33A, J.L. Nehru Road, Kolkata 700071 Email id: damani.cirp@gmail.com
11.	Last date for submission of claims	10 th June, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available with the IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable as per information available with the IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.ibbi.gov.in/home/downloads Physical Address: same as above in point no. 10 (b) Not applicable as per information available with the IRP

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Damani Infracon Private Limited on 25th May, 2022 (Order received by IRP on 27th May, 2022).

The creditors of Damani Infracon Private Limited are hereby called upon to submit their claims with proof on or before 10th June 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA- Not applicable as per information available with the IRP.

Submission of false or misleading proofs of claim shall attract penalties.

Kanchan Dutta
Interim Resolution Professional

Date and Place: 28th May 2022, Kolkata